

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2699/2002

New Delhi this the 11th day of October, 2002.

(Signature)

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

1. Arun Kumar,
S/o Sh. Shiv Prasad Lakhera,
R/o 284, Nimri Colony,
DDA Flats, Ashok Vihar-4,
New Delhi.

2. Sukhbir Singh,
S/o Sh. Shankar Lal,
R/o WZ-139 Vill Dasghara,
PO Pusa,
New Delhi.

-Applicants

(By Advocate Shri Arun Bhardwaj)

-Versus-

1. Govt. of NCT of Delhi, 3. Controller,
through Chief Secretary, Weights and Measure,
Players Building, ITO, GNCT C Block, Vikas
New Delhi. Bhawan, New Delhi.

2. Sh. G.C. Joshi, 4. Assistant Controller,
working as Controller, Weights and Measure
Weights and Measure, GNCT 2 Underhill Road,
GNCT, C-Block, Delhi-54
Vikas Bhawan, ND-20. -Respondents

ORDER (ORAL)

By Mr. Shanker Raju, Member (J):

The present OA is disposed of at the admission stage itself, without even issuing notice to the respondents, after hearing the learned counsel for the applicants Sh. Arun Bhardwaj.

2. Applicants impugn transfer order dated 8.10.2002 and 10.10.2002 (Annexure A-1 colly) whereby applicants who had been working in the office of Controller, Weights and Measure have been placed at the disposal of the General Administration Department, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi. It is stated that the applicants are still working at 2,

Underhill Road and are yet to be relieved. It is also stated that the applicants have yet to hand over the charge to the respondents.

(2)

3. Being aggrieved with the transfer orders, applicants preferred representations on 9.10.2002 and 10.10.2002, alleging malafides against respondent No.2. The aforesaid representations are yet to be disposed of by the respondents. In the light of the decision of the Apex Court in Union of India v. S.L. Abbas, 1993 (2) SLR 585 (SC), the OA is disposed of by directing the respondents to dispose of the representations of the applicants preferred against the transfer orders, by a detailed and speaking order within a period of 15 days from the date of receipt of a copy of this order. Till then the status quo, as of today, shall be maintained by the respondents. If the applicants are still aggrieved they shall be at liberty to approach this court, in accordance with law, if so advised. No costs.

Issue Dasti.

S. Raju
(Shanker Raju)
Member (J)

"San."